

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 329 OF 2018 &
IA NO. 1571 OF 2018

Dated: 4th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

TANGEDCO

....

Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

....

Respondent(s)

Counsel for the Appellant (s)

:

Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent

:

Mr. Sitesh Mukherjee
Mr. Divyanshu Bhatt for R-2
Mr. Lakshyajit Singh Bagdawal for R-17

ORDER

Awaited notice for Respondent No. 16.

The learned counsel appearing for the Appellant is permitted to take fresh notice to the Respondent No. 16 returnable on 08.04.2019. Dasti, in addition, is also permitted.

The counsel, Mr. Divyanshu Bhatt, appearing for the second Respondent prays for four weeks time to file reply in the instant case.

The learned counsel, Ms. S. Amali, appearing for the Appellant also prays for four weeks time to file the rejoinder.

Submissions of the learned counsel for the second Respondent and the Appellant, as stated supra, are placed on record.

The counsel for the second Respondent is permitted to file his reply in the instant case on or before 05.03.2019, after duly serving copy to the counsel for the Appellant. The counsel for the Appellant is permitted to file rejoinder on or before 02.04.2019, after duly serving copy to the counsel for the appearing Respondents.

List the matter on **08.04.2019**, as agreed by the counsel for the Appellant and the appearing Respondents.

(Ravindra Kumar Verma)
Technical Member

(Justice N.K. Patil)
Judicial Member

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